

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF FERTILIZERS

**LOK SABHA**

**UNSTARRED QUESTION NO.+979 TO BE ANSWERED ON: 05.12.2025**

COMPLAINTS AGAINST BLACK MARKETING OF DAP

**+979: SHRI BABU SINGH KUSHWAHA:  
SHRI UMMEDA RAM BENIWAL:**

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has taken note that the number of complaints pertaining to black marketing, irregularities in supply of fertilizers and artificial shortage of DAP and Urea have increased in recent months causing serious problems for farmers in the country, if so, the details thereof, State-wise and month-wise particularly in the State of Rajasthan;
- (b) the administrative or punitive action taken thereon against erring officials, dealers, or sellers in the States from where complaints have been received during the last one month, State- wise and month-wise;
- (c) whether the Union Government has been implementing any special campaign, monitoring mechanism and chalked out any joint action plan to prevent black marketing and hoarding of fertilizers;
- (d) the steps being taken by the Government to ensure timely and adequate supply of fertilizers at reasonable price to farmers during the upcoming Rabi and Kharif seasons; and
- (e) whether the fertilizer distribution system are being linked with digital tracking or portal-based monitoring, if so, the details thereof

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (c) The availability of fertilizers has remained adequate in the States, including the State of Rajasthan, during the ongoing Rabi 2025-26 season. Further, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. **State Governments are empowered** to take action against persons involved in black-marketing, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding black-marketing of fertilizers is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985. Accordingly, as per the information received from the States

regarding enforcement measures taken by them against black-marketing and other malpractices for the period 01.04.2025 to 28.11.2025 is placed at **Annexure**.

(d) & (e) Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country, including the State of Rajasthan:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

(ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) **The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Monitoring System (iFMS).**

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular Weekly Video Conference is conducted jointly by DA&FW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State Governments.

(vi) **Distribution of fertilizers within the State at district level is done by the concerned State Government.**

Further, under the Urea Subsidy Scheme, Urea is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs. 242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rate.

Government has implemented Nutrient Based Subsidy (NBS) Policy w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under the policy, a fixed amount of subsidy, decided on annual/bi-annual basis, is provided on notified P&K fertilizers is fixed by fertilizer companies as per market dynamics at reasonable level which is monitored by the Government, NBS policy is uniformly applicable across the country.

However, to make DAP available at affordable price of Rs. 1,350 per 50 kg bag, special provisions like Rs. 3,500 per MT to cover 'Other Costs' which includes costs incurred from factory gate to farm gate, advantage/disadvantage due to increase/decrease in international prices, provision for GST component included in the MRP and provision for reasonable return @4% of net MRP (MRP-GST) have been extended to both imported and domestic DAP and imported TSP over and above NBS subsidy for Rabi 2025-26 season to keep the prices of fertilizers stable.

Cumulative Statement from April 25 to November 25 (as on 28.11.2025)																	
Action taken by the State Government to check black marketing, hoarding, quality check, diversion etc during the Kharif season from April 2025 to November 2025 as on date (28.11.2025)																	
States	No. of Inspecti	Black Marketing			Hoarding			Sub Standard Quality			Diversion			Convicti on with details*	Toatal		
		Show cause	No. of licenses cancelle	FIR registered	Show cause	No. of licenses cancelle	FIR registered	Show cause	No. of licenses cancelle	FIR registered	Show cause	No. of licenses cancelle	FIR registered		Sho w caus	No. of licenses cancelle	FIR registered
Andhra Pradesh	11181	5	3	9	10	6	3	83	0	0	7	2	3	NIL	105	11	15
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Assam	3820	12	4	1	59	0	0	36	0	0	27	0	0	NIL	134	4	1
Bihar	15499	1035	607	77	7	0	0	0	0	0	0	0	0	NIL	1042	607	77
Chhattisgarh	6172	294	13	4	29	1	0	136	5	0	24	0	0	NIL	483	19	4
Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Delhi	255	0	0	1	0	0	0	3	0	0	0	3	0	NIL	3	3	1
Goa	614	544	180	6	10	0	0	32	1	0	16	0	0	NIL	602	181	6
Gujarat	12210	33	3	1	0	0	0	83	2	0	7	3	11	NIL	123	8	12
Haryana	4693	49	5	7	18	18	4	48	10	5	13	5	6	NIL	128	38	22
Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Jammu & Kashmir	3694	142	44	2	31	2	0	55	0	0	8	0	0	NIL	236	46	2
Jharkhand	759	57	20	11	32	4	0	2	0	0	1	1	0	NIL	92	25	11
Karnataka	7093	365	22	0	243	5	0	221	14	2	84	6	6	NIL	913	47	8
Kerala	1299	0	0	0	0	0	0	48	0	0	4	0	3	NIL	52	0	3
Madhya Pradesh	5581	0	0	72	0	0	0	606	44	4	631	160	15	NIL	1237	204	91
Maharashtra	44059	16	0	16	0	0	0	1155	1139	37	1	73	1	NIL	1172	1212	54
Manipur	3	0	0	0	0	0	0	0	0	0	1	0	0	NIL	1	0	0
Meghalaya	579	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Mizoram	21	1	0	0	0	0	0	0	0	0	4	0	0	NIL	5	0	0
Nagaland	72	14	0	14	0	0	0	101	0	0	2	64	1	NIL	117	64	15
Odisha	7031	4	3	2	0	0	0	47	1	0	1966	107	3	NIL	2017	111	5
Puducherry	39	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Punjab	5617	37	1	1	20	0	1	192	65	3	0	0	4	NIL	249	66	9
Rajasthan	11505	589	76	46	45	17	30	451	1	2	15	16	25	NIL	1100	110	103
Tamilnadu	18805	13	0	4	6	8	0	33	25	0	112	17	1	NIL	164	50	5
Telangana	115321	5	9	3	4	2	0	79	0	0	4	0	5	NIL	92	11	8
Tripura	694	0	0	0	9	0	0	0	0	0	0	0	0	NIL	9	0	0
Uttar Pradesh	29401	2043	2742	165	164	139	8	141	130	12	88	7	12	3	2436	3018	197
Uttarakhand	282	0	0	0	0	0	0	0	0	0	43	0	0	NIL	43	0	0
West Bengal	33777	0	0	0	0	0	0	259	0	0	0	0	0	NIL	259	0	0
Total	340076	5258	3732	442	687	202	46	3811	1437	65	3058	464	96	3	12814	5835	649

\* - Details to be submitted- case number, year of FIR and year of filing of case and date of order. Above data has been compiled as reported by states.

